

SECURITIES AND EXCHANGE BOARD OF INDIA

RECRUITMENT OF OFFICERS IN GRADE A (GENERAL STREAM) – 2013

ATTESTATION FORM

- I. The furnishing of false information or suppression of any factual information in the Attestation Form would be a disqualification and is likely to render the candidate unfit for employment.
- II. If detained, convicted, debarred, etc .subsequent to the completion and submission of this form, the details should be communicated immediately to SEBI or the authority to whom the attestation form has been sent earlier, as the case may be, failing which it will be deemed to be a suppression of factual information.
- III. If the fact that false information has been furnished or that there has been suppression of any factual information in the attestation form, comes to notice at any time during the service of a person, his/her services would be liable to be terminated without any notice or compensation in lieu thereof .

1. Name in full (in block capitals) with aliases, if any. (please indicate if you have added or dropped at any stage any part of your name or surname)	Name	Middlename	Surname			
2. Present address in full						
	PIN					
3. Permanent address						
PIN						
4. Contact Nos. and E-mail address						

11. (a) If you have, any time , been employed give details :

Designation of posts held	Name and Address of the office, firm or institution	Period		Reasons for leaving previous service
		From	To	

(b)	If the previous employment was under the Government of India/a State Government /an Undertaking owned or Controlled by the govt. of India or a State Government /an autonomous body / a local body:	
	If you had left service on giving a month's notice rule 5 of the Central Civil services (Temporary Service Rules, 1949, or any similar corresponding rules, were any disciplinary proceedings framed against you, or you had been called upon to explain your conduct in any matter at the time you gave notice of termination of services, or at a subsequent date, before your services actually terminated?	

12 (a)	Have you ever been arrested, prosecuted, kept under detention or bound down /fined convicted by a court of law for any offence, or debarred / disqualified by any public Service Commission or any institution from appearing at its examination /selection or debarred from any examination, rusticated by any University or any other educational authority /institution	
(b)	Is any case pending against you in any court of law, university or any other educational Authority / institution at the time of filling up this attestation form?	

If the answer to 12 (a) or (b) is 'Yes' full particulars of the case, arrest, detention, fine, conviction, sentence, etc. and the nature of the case pending in the court / university / educational authority etc. at the time of filling up this form should be given.

13. Relatives (parents / brother / sister / uncle / aunt / niece / nephew, etc.), if any, employed in SEBI : -
(Give full particulars such as Name, Relationship, Designation, Office or Department to which attached)

14. References:

Name and address of:

- a) two responsible persons of your locality
- (OR)
- b) two persons to whom you are known

I certify that the foregoing information is correct and complete to the best of my knowledge and belief. I am not aware of any circumstances which might impair my fitness for employment under Government / SEBI.

Date :

Signature of Candidate

Place :